kela Pipe Mill started producing pipes, we have started using our own pipes.

MODEL CODE OF CONDUCT FOR POLICE

- *286. SHRI M. P. BHARGAVA: Will the Minister of Home Affairs be pleased to state:
- (a) whether it is a fact that a Model Code of Conduct for police has been prepared by Government and sent to State Governments for comments;
- (b) whether any time limit has been prescribed for the State Governments to send their replies; and
- (c) whether any State representatives were associated in preparing the said Model Code of Conduct?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) To ensure high standards of behaviour certain basic principles were embodied in the form of a code of conduct for policemen and circulated to State Governments in February 1960 for their consideration.

- (b) No.
- (c) A Sub-Committee of three Inspectors-General of Police was appointed to examine the principles that should be embodied in the code and thereafter the comments of all State Inspectors-General were taken into consideration before the code was finalised.
- SHRI M. P. BHARGAVA: May I know whether any replies were received from the State Governments offering their comments on the socalled model code of conduct?
- SHRI B. N. DATAR: They were received before the code was finalised.

SHRI BHUPESH GUPTA: After thirteen years of independence, Government has been good enough to send some circular about a code of conduct for policemen. May I know whether

they are aware that in almost all the States police codes prepared by the British, some even before the First World War, prevail and that it is these codes that guide the conduct of the police?

to Questions

SHRI B. N. DATAR: There were certain rules already in force but it was considered that if there was such a code, it would be of great help to the police in carrying out their duties and for higher officers in enforcing them to the fullest extent.

SHRI BHUPESH GUPTA: Is it not a fact that the prevailing police codes in many of the States are such that teach the police how to oppress the people, to misbehave rather than behave, and carry on all kinds of activities which are not in conformity with the standards of democracy?

SHRI B. N. DATAR: I am not prepared to accept this generalisation.

SHRI BHUPESH GUPTA: It is not a question of his being prepared to accept this or not. Is the hon, Minister aware that in West Bengal, the police code that exists today and operates is one which was drafted at the time of the First World War by the then Inspector-General of Police and that this particular code was very much invoked during the freedom struggle to beat up people and to carry on all kinds of atrocities?

SHRI B. N. DATAR: Sir, this is a question for the West Bengal Government. We have recently issued code of conduct and it is hoped that they will duly give effect to that.

SHRI A. D. MANI: Would the hon. Minister be able to give us an idea about the basic principles underling the code?

SHRI B. N. DATAR: They have already been made public. They were published in the Police Journal also.

SHRI BHUPESH GUPTA: We are not policemen and so we do not read 1785

the Police Journal. Would he kindly tell us what they are?

SHRI B. N. DATAR: They have been made public.

SHRI BHUPESH GUPTA: Will he kindly tell us what they are?

(No reply)

*287 to *289. [The questioner (Shri P. N. Rajabhoj) was absent. For answers, vide cols. 1804-05 infra.]

PURCHASE OF RUM FOR DEFENCE FORCES

- *290. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased to state:
- (a) the quantity of Rum purchased for the Defence Forces in the years 1959 and 1960; and
- (b) the price paid therefor and what was the market price of the same at the time of such purchases?

THE DEPUTY MINISTER OF DEF-ENCE (SARDAR S. S. MAJITHIA): (a) and (b). A statement is laid on the table of the House. [See Appendix XXXII, Annexure No. 20.]

SHRI M. P. BHARGAVA: May I know whether it is a fact that the price paid was much higher than the market price prevailing at the time for the Rum which was purchased for being distributed through the Canteen to the Armed Forces?

SARDAR S. S. MAJITHIA: It is true that the price paid by the Canteen was higher than the one which the Food Ministry paid but it corresponds very nearly to the same price as the market price.

SHRI M. P. BHARGAVA: May I know whether the purchase for the Canteen was made by negotiation or through calling tenders?

SARDAR S. S. MAJITHIA: The purchase was made by negotiation but now it has been decided to invite tenders and for the last lot tenders have been called.

SHRI M. P. BHARGAVA: May know as to who was responsible for the purchase of this Rum?

to Questions

(No reply)

SANTHANAM: Shri K. May I know whether the Directive Principles of the Constitution in regard to prohibition do not apply to the Armed Forces?

SHRI M. P. BHARGAVA: My question has not been answered. I wanted to know as to who was responsible for this purchase and for giving a higher price than the market price?

SARDAR S. S. MAJITHIA: The person who purchased this Rum was the General Manager of the C.S.D.I:

SHRI BHUPESH GUPTA: know whether it is a fact that other categories of wine, such as brandy, whisky, etc., are not adequate and we must also have Rum? I would like to know as to what is the consumption of that type of liquor and liquid in the Armed Forces, and whether the consumption is on the increase or is it declining?

SARDAR S. S. MAJITHIA: So far as consumption is concerned, I can categorically say that it is on the decrease.

SHRI K. SANTHANAM: May I know whether the Directive Principles regarding prohibition do not apply to the Armed Forces?

MR. CHAIRMAN: He wants know whether the Directive Principles of the Constitution do not apply here.

SARDAR S. S. MAJITHIA: The Armed Forces come under the Constitution.

SHRI FARIDUL HAQ ANSARI: The hon. Minister just mentioned the name of the person who was responsible for negotiating this purchase at high rates.